

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1987**

TO BE ANSWERED ON THE 5TH AUGUST, 2026/ SHRAVANA 14, 1948 (SAKA)

**INCLUSION OF KURMI LANGUAGE IN THE EIGHTH SCHEDULE OF THE
CONSTITUTION**

1987. SHRI SAMIRUL ISLAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to include Kurmi language in the Eighth Schedule of the Constitution;

(b) if so, by when it is likely to be announced; and

(c) if not, the reasons for the same?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): There have been demands from time to time for inclusion of several languages, including Kurmi, in the Eighth Schedule to the Constitution. However, there are no fixed criteria for consideration of any language for inclusion in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is a dynamic process, influenced by socio-cultural, economic and political developments, it is difficult to fix any criterion for languages for inclusion in the Eighth Schedule to the Constitution. The earlier attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees, to evolve such fixed criteria have been

inconclusive. The Government is conscious of the sentiments and requirements for inclusion of other languages in the Eighth Schedule. Such requests have to be considered keeping in mind these sentiments, and the other relevant considerations. Since at present, there are no fixed criteria for any language to be considered for inclusion in the Eighth Schedule to the Constitution, no time-frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule to the Constitution.
